

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**VL(IB)-03(PB)/2023**

**IN THE MATTER OF:**

India SME Technology Services Limited

.... Petitioner/Applicant

**Order u/S. 60(5) of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Adv. Sushant Kumar, Proxy Counsel for Adv. Nitin  
Dahiya, Main Counsel

For the Respondent :

**ORDER**

Mr. Sushant Kumar, Ld. Proxy Counsel appears through VC for Mr. Nitin Dahiya, main Counsel on behalf of the Applicant and states that there is a change of Counsel in the matter and the new Counsel Mr. Nitin Dahiya is not available today. He seeks adjournment stating that the new Counsel has to enter his name and appearance.

Since the new Counsel is seeking accommodation, at his request and consent, list the matter **on 23.04.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**